

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/021/00127/2021

HYDERABAD, this the 19th day of February, 2021

**Hon'ble Mr. Ashish Kalia, Judl. Member
Hon'ble Mr. B.V. Sudhakar, Admn. Member**



J.Srinivas S/o Late J.Ramaswamy,
Aged about 53 years,
Occ : Senior Goods Guard, SCR,
O/o Station Manager, Sanathnagar Depot,
Sanathnagar, Hyderabad. ...Applicant

(By Advocate : Dr. A. Raghu Kumar)

Vs.

1. Union of India rep by General Manager,
South Central Railways, Secunderabad.
2. The Divisional Railway Manager,
Personal Branch, 4th Floor, Sanchalan Bhavan,
Secunderabad-500071.
3. The Senior Divisional Operations Manager,
Sanchalan Bhavan, Secunderabad-500071.Respondents

(By Advocate : Mr.N.Srinatha Rao, SC for Railways)

ORAL ORDER
(As per Hon'ble Mr.B.V.Sudhakar, Administrative Member)

Through Video Conferencing:

2. The OA is filed challenging the impugned order dt. 24.12.2020 posting the applicant to Bidar.

3. Brief facts are that the applicant, working as Senior Goods Guard, has been transferred from Sanathnagar to Bidar. Applicant was posted at Sanathnagar in 2015 from Ramagundam. Besides, applicant was penalised with the punishment of compulsory retirement and it was modified later as reduction of pay. If the penalty were to be correctly implemented, applicant would rank senior. Aggrieved over the transfer, though being senior, the OA is filed.

4. The contentions of the applicant are that though he is senior, he has been transferred retaining the juniors.

5. Heard both the counsel and perused the pleadings on record.

6. The dispute is about transfer of the applicant from Sanathnagar to Bidar. Applicant claims that he is senior and that retaining the juniors, he has been transferred. A representation was made on 5.2.2021, which he claims has not been disposed and hence, requests disposal of the same. Being a fair request, we direct the respondents to dispose of the representation within a period of 8 weeks from the date of receipt of this order, as per extent rules and in accordance with law, by issuing a reasoned and speaking order. Till the representation is disposed of, the applicant be



continued at Sanathnagar, if he has not been relieved as on the date of hearing i.e. 19.02.2021.

7. With the above direction, the OA is disposed of, without going into the merits. No costs.



(B.V.SUDHAKAR)
ADMINISTRATIVE MEMBER

(ASHISH KALIA)
JUDICIAL MEMBER

evr